

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 10.07.2000

OA No.129/1999

Man Mohan Arora S/o late Shri R.K.Arora, aged about 34 years, now-a-days Head Clerk, Senior Electrical Foreman (Power) Agra Fort (Western Railway), Kota Division, Kota.

.. Applicant

Versus

1. Union of India through the General Manager, Western Railway, Churchgate, Mumbai-20.
2. Divisional Railway Manager (E), Western Railway, Kota Division, Kota.

.. Respondents

Mr. S.K.Jain, counsel for the applicant.

Mr. T.P.Sharma, counsel for the respondents

CORAM:

Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

After arguing the case at length, the learned counsel for the applicant brought to our notice the subsequent developments in this case. He submitted that vide a subsequent order the applicant has been transferred from Agra Fort to Idgah. The original order of transfer has not been produced before us. However, the applicant has produced xerox copies of the orders permitting him to join his duty at Idgah.

2. In the present application the applicant has challenged the transfer order vide Ann.Al dated 16.11.1998 transferring him from Agra Fort to Shyamgarh. Now according to the papers produced before the Court, he has been transferred

from Agra Fort to Idgah. In view of the subsequent transfer of the applicant, the cause based on Ann. Al does not survive. The learned counsel for the respondents submits that on the basis of the documents now produced by the counsel for the applicant, the matter may be disposed of. Hence, we pass the order as under:

The application is dismissed as having become infructuous.

The photostat copies of the orders produced today are made part of the record.


(N.P. NAWANI)

Adm. Member


(B.S. RAIKOTE)

Vice Chairman